

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH

Second Floor,
Commercial Complex,
Indiranagar,
Bangalore-560 038.

Dated:- 26 MAY 1994

APPLICATION NUMBER: 801 of 1994.

APPLICANTS:

Smt. Rema Radhakrishnan
I.

v/s

RESPONDENTS:

Secretary, Deptt. of Women and Child
Development, New Delhi and Others.

1. Sri. Laxminarayana, Advocate,
No. 4, Second Floor, Kurubara Sangha,
First Main Road, Gandhinagar, Bangalore-9.
2. The Secretary, Ministry of Human Resources Development,
Department of Women and Child Development,
Shastri Bhavan, New Delhi.
- 3.

Subject:- Forwarding of copies of the Orders passed by the
Central administrative Tribunal, Bangalore.

Please find enclosed herewith a copy of the ORDER/
STAY ORDER/INTERIM ORDER/, passed by this Tribunal in the above
mentioned application(s) on 19-05-1994.

Issued
for

for
DEPUTY REGISTRAR
JUDICIAL BRANCHES.

CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE BENCH, BANGALORE

APPLICATION NO. 801/1994

DATED THIS THE NINETEENTH DAY OF MAY, 1994

Mr. Justice P.K. Shyamsunder, Vice
Chairman

Mr. V. Ramakrishnan, Member (A)

Smt. Rema Radhakrishnan
Demonstration Officer
(Community Food & Nutrition
Extension Unit)
108, Magadi Chord Road
Vijayanagar, Bangalore-560 040. Applicant

(By Shri Lakshminarayana, Advocate)

Vs.

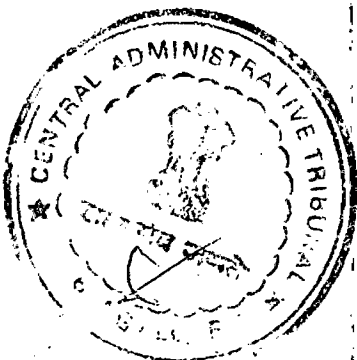
1. The Secretary
Govt. of India
Ministry of Human Resources
Development
Department of Women & Child
Development, Shastri Bhavan
New Delhi.
2. The Technical Advisor
Food & Nutrition Division
Krishi Bhavan, New Delhi-110 001.
3. The Deputy Technical Advisor
Food & Nutrition Division
Haddows Road, Shastri Bhavan
Madras-600 006.
4. Shri S. prasad
Demonstration Officer
Community Food & Nutrition
Extension Unit, 216, Sardarpura,
Udaipur - 313 001. Respondents

O R D E R

(Mr. Justice P.K. Shyamsunder,
Vice Chairman)

Heard the learned counsel for the applicant.

Apparently, the applicant had made a representation to
the Department even before approaching this Tribunal



On 4.5.1994, the Tribunal had directed R-1 to dispose of the said representation and had further ordered that the impugned order of transfer should not take effect till the said representation is disposed off. The learned counsel for the applicant tells us that even as of now the representation is still pending. We think it appropriate to direct the department to dispose off the said representation within 4 weeks from the date of receipt of a copy of this order. Respondent no.1 shall dispose of the representation as objectively as possible. Since nothing more survives in this application, this application is disposed off finally as above. If the applicant feels aggrieved by the order made by R-1, hereafter it will be open to her to approach the Tribunal again.

Sd-
(V. RAMAKRISHNAN)
MEMBER (A)

Sd-
(P.K. SHYAMSUNDAR)
VICE CHAIRMAN



TRUE COPY

Sd-
SECTION OFFICER
CENTRAL ADMINISTRATIVE TRIBUNAL
ADDITIONAL BENCH
BANGALORE
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